

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-204**  
IB-2414/ND/2019  
IA/1423/2020

**IN THE MATTER OF:**

Argus Global Logistics Pvt Ltd  
Vs.  
Stockflow Express Pvt Ltd

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

Order delivered on 12.10.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Kumar Sumit and Mr. Saksham Solanki and Mr. Alok  
Kaushik for IRP

For the Respondent

: Mr. Anirban Bhattacharya for R-8

**ORDER**

Arguments Partly heard. List the case on 27.10.2020.

-Sd-

(K.K. VOHRA)  
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-205**

IB-2414/ND/2019

IA/2153/2020

**IN THE MATTER OF:**

Argus Global Logistics Pvt Ltd.

Vs.

Stockflow Express Pvt Ltd

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 12.10.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Kumar Sumit and Mr. Saksham Solanki and Mr. Alok Kaushik for IRP

For the Respondent

: Mr. Anirban Bhattacharya for R-8, Mr. Dhiraj for R-9, Mr. Arveena Sharma for R-7, Mr. Dipender Chauhan for R-5, Mr. Nitish Jain for R-1 to 4

**ORDER**

We have heard, Ld. Counsel for the petitioner and Ld. Counsels for respective respondents.

In course of arguments, it has come to our notice that Ld. Counsel for RP has referred the documents, which he has enclosed at Pg. 52 & 53 regarding the banking transactions but no document has been enclosed by the RP as yet to show by whom these transactions have been made. Therefore, the RP is well advised to bring all these documents on the record by filing supplementary affidavit.

In course of writing of the order, Ld. Counsel for RP has informed that on the last occasion, Ld. Counsel for respondent No. 1 to 4 was directed to hand over the legible copy of the Annexures but that has not been complied as yet. Ld. Counsel for R- 1 to 4 is directed to provide the same within two days from today. Arguments heard .If Ld. Counsels for respondents and

petitioner wanted to file written synopsis then they may have file the same within one week from today.

List the case on **27.10.2020**.

-Sd-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-206**  
IB-2414/ND/2019  
IA/1734/2020

**IN THE MATTER OF:**

Argus Global Logistics Pvt Ltd

**Vs.**

Stockflow Express Pvt Ltd

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 12.10.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Kumar Sumit and Mr. Saksham Solanki and Mr. Alok Kaushik for IRP

For the Respondent

: Mr. Anirban Bhattacharya for R-8, Mr. Dhiraj for R-9, Mr. Arveena Sharma for R-7, Mr. Dipender Chauhan for R-5, Mr. Nitish Jain for R-1 to 4

**ORDER**

Mr. Nitin has appeared on behalf of R- 1 to 4 and he further submitted that he will seeks instructions from R-6. He further submitted that he has not received the copy of the application.

Mr. Dipender Chauhan has appeared on behalf of R-5 and Ms. Arveena Sharma has appeared on behalf of R-7, all the respondents submitted that they have not received the copy of the petition.

Ld. Counsel for the IRP is directed to serve the copy of the petition in the course of the day on the email id of the respective respondents.

Thereafter, all the respondents are directed to file the reply within two weeks' from the date of the receipt of the application.

Ld. Counsel for RP is directed to file the rejoinder is any within three days from the date of receipt of the reply from the respective respondents.



Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsels.

List the case on **03.11.2020**.

-Sd-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**